## Notification No.35/2002-Customs (N.T.)

In exercise of the powers conferred by sub-section (1) of section 4 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby makes the following amendments in the notification of the Government of India in the Ministry of Finance, Department of Revenue No. 14/2002-Customs(N.T.), dated the  $7^{th}$  March, 2002, namely:-

In the Table to the said notification,

(a) for Sl.No. 1 and the entries relating thereto, the following shall be substituted, namely:-								
(1)	(2)	(3)						
"1.		Commissioners of Central Excise, Delhi-I, Delhi-II, Delhi-IV, Panchkula and Rohtak.";						
(b) for SI.No. 5 and the entries relating thereto, the following shall be substituted, namely:-								
(1)	(2)		(3)					
"5.	Chief Commissioner of Central Shillong	Excise	Commissioners of Central Excise, Dibrugarh and Shillong;					
			Commissioner of Customs (Preventive), Shillong.";					
(c) for SI.No. 13 and the entries relating thereto, the following shall be substituted, namely:-								
(1)	(2)		(3)					
"13.	Chief Commissioner of Central Exc Pune		ommissioners of Central Excise, Pune-I, Pune-II, Pune-III and oa. ";					
(d) for SI.No. 16 and the entries relating thereto, the following shall be substituted, namely:-								
(1)	(2)	(3)						
"16.	Chief Commissioner of Central Excise, Ahmedabad	Commissioners of Central Excise, Ahmedabad-I, Ahmedabad-II, Ahmedabad-III, Bhavnagar and Rajkot.";						
	(e) for Sl.No. 17 and the entries relating the	nereto, the	e following shall be substituted, namely:-					
(1)	(2)		(3)					
"17.	Chief Commissioner of Central Exc Bangalore		Commissioners of Central Excise, Bangalore-I, Bangalore-II and Bangalore-III.";					
	(f) for SI.No. 18 and the entries relating th	ereto, the	following shall be substituted, namely:-					
(1)	(2)		(3)					
"18.	Chief Commissioner of Central Excise Mangalore		Commissioners of Central Excise, Belgaum, Mangalore and Mysore.";					
(g) for SI.No. 20 and the entries relating thereto, the following shall be substituted, namely:-								
(1)	(2)	(3)	(3)					
"20.	Chief Commissioner of Central Excise, Hyderabad		Commissioners of Central Excise, Hyderabad-I, Hyderabad-II, Hyderabad-III and Hyderabad-IV.";					

(h) for SI.No. 21 and the entries relating thereto, the following shall be substituted, namely:-								
(1)	(2)		(3)	(3)				
"21.	Chief Commissioner of Cer Vishakapatnam	ntral Excis	· 1	Commissioners of Central Excise, Guntur, Vishakapatnam-I, Vishakapatnam-II and Tirupati;				
			Commiss	Commissioner of Customs, Vishakhapatnam.".				
(i) for Sl.No. 22 and the entries relating thereto, the following shall be substituted, namely:-								
(1)	(2)		(3)	3)				
"22.			Commissioners of Central Excise, Chennai-I, Chennai-II, Chennai-III, Chennai-IV and Pondicherry.";					
(j) for Sl.No. 23 and the entries relating thereto, the following shall be substituted, namely:-								
(1)	(2)		(3)	(3)				
"23.	Chief Commissioner of Central Excise, Coimbatore		Commissioners of Central Excise, Coimbatore, Madurai, Salem, Thirunelveli and Tiruchirapalli.";					
	(k) for Sl.No. 25 and the entrie	es relating th	nereto, the followin	ng shall be substituted, namely:-				
(1)	(2)		(3)	(3)				
"25.			Commissioners of Customs, General Mumbai, (Export) Mumbai and (Import) Mumbai.";					
	(I) for SI.No. 26 and the entries relating thereto, the following shall be substituted, namely:-							
(1)	(2)	(3)						
"26.	Chief Commissioner of Customs, Mumbai-II	Station	missioners of Customs, (Import) Nhava Sheva and Container Freight on Mulund, (Export) Nhava Sheva, Aircargo(Import) Mumbai and argo(Export) Mumbai.";					
	(m) for SI.No. 33 and the entri	es relating t	hereto, the follow	ing shall be substituted, namely:-				
(1)	(2)		(3)	(3)				
"33.	Chief Commissioner of Customs, Mumbai-III			Commissioners of Customs, (Airport) Mumbai, (Preventive) Mumbai and Pune.";				
	(n) for Sl.No. 34 and the entrie	es relating th	nereto, the following	ng shall be substituted, namely:-				
(1)	(2)			(3)				
"34.	Chief Commissioner of C Chennai	Customs,	(Preventive),	Commissioners of Customs, Tuticorin and Tiruchirapalli.".				

D.S.Garbyal

Under Secretary to the Government of India

F.No. 437/8/2001-Cus.IV

**Note :-** The principal notification No.14/2002-Customs (N.T.), dated the  $7^{th}$  March, 2002 was published in the Gazette of India Extraordinary Part II, Section 3, sub-section (i), dated the  $7^{th}$  March, 2002 under G.S.R. No.170 (E).